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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

M.A. No. 18/2024/EZ

IN

O.A. No. 155/2022/EZ

IN THE MATTER OF:

Talab Bachao Abhiyan

...Applicant

-Versus-

The State of Bihar & Others

...Respondents

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2.	Copy of the Show Cause letters to the encroachers.	-R/1 Colly-	

Date: ___/03/2026

Place: Darbhanga, Bihar.

Filed by:

Surendra Kumar,
Advocate

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M: 9433361866



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11.3.26

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EASTERN ZONE BENCH, KOLKATA**

M.A. No. 18/2024/EZ

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IN THE MATTER OF:

Talab Bachao Abhiyan

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-Versus-

The State of Bihar & Others

...Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2,

DISTRICT MAGISTRATE, DARBHANGA

(In Compliance with the Order dated 28.08.2025)

I, Kaushal Kumar, son of Sri Jai Prakash, aged about 40 years old, by occupation — Government Service, working as District Magistrate, Darbhanga, having my office at Collectorate, Darbhanga, District Darbhanga, State of Bihar, do hereby solemnly affirm and state on oath as under:

1. That I have made myself acquainted with the facts and circumstances of the Original Application No. 155/2022/EZ and the Miscellaneous Application No. 18/2024/EZ filed therein. I am authorized and competent to file this Additional Affidavit before this Hon'ble Tribunal in compliance with the Order dated 28.08.2025, wherein the Answering Respondent No. 2 was directed to file an



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Additional Response giving all requisite details regarding the particulars of the encroachers.

2. That the contents of the Counter Affidavit filed on behalf of the Answering Respondent are not repeated for the sake of brevity and the same are incorporated herein by reference. The present Additional Affidavit is filed in strict compliance with the Order dated 28.08.2025 of this Hon'ble Tribunal and supplements the said Counter Affidavit.
3. That the Answering Respondent respectfully reaffirms that pursuant to the Order dated 23.03.2023 of this Hon'ble Tribunal in O.A. No. 155/2022/EZ, the District Administration, Darbhanga has identified three major water bodies/ponds — namely,
 - (i) Gangasagar Pond situated at Mouza Haweli Darbhanga, Jalkar Bankar;
 - (ii) Dighhi Pond situated at Mouza Haweli Darbhanga, Jalkar Bankar; and
 - (iii) Harahi Pond — within the territorial jurisdiction of Darbhanga Municipal Corporation. The detailed particulars of the encroachers in respect of Gangasagar Pond and Dighhi Pond are set out hereinbelow.
4. That as previously submitted in the Counter Affidavit, Harahi Pond has been completely and successfully cleared of all unauthorized encroachments through the due process of law under Encroachment Cases No. 01/2014-15 and 04/2015-16. The said proceedings have



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been concluded with finality and the pond area stands restored in regards to the encroachments.

5. That insofar as the **Gangasagar Pond** is concerned, Encroachment Case No. 03/2014-15 (and 19/2021-22) has been initiated in respect of Khasra No. 865, Mouza Haweli Darbhanga, Jalkar Bankar, Thana No. 458/509, Anchal Sadar, District Darbhanga. A total of thirty-six (36) encroachers have been identified in respect of Gangasagar Pond. The details of all such encroachers and the action taken against them are set out in the table below:

TABLE — A: GANGASAGAR POND — ENCROACHERS UPON WHOM SHOW CAUSE NOTICES HAVE BEEN ISSUED

Sl. No.	Name and Address	Area	Action Taken / Status
1.	Shyamanand Jha s/o Mohan Jha	16 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
2.	Vijay Paswan	160 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
3.	Bablu s/o Vijay Pra.	360 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated



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			March 2026 issued with 15 days to respond.
4.	Mohan Jha s/o Ramakant Jha	185.5 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
5.	Narendra Kumar Mishra s/o Budhinath Mishra	69 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
6.	Kashinath Mishra s/o Butti Nath Mishra	525 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
7.	Ramesh Mishra & Diwakar Mishra s/o Sittinath Mishra	1255 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
8.	Kartik Mishra s/o Mahesh Mishra	333 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated



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			March 2026 issued with 15 days to respond.
9.	Dr. Rajendra Mishra s/o Late Mahavir Mishra	337 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
10.	Veena Singh w/o Late Ramdev Pra. Sinha	296 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
11.	Ramranjan Kumar Singh s/o Vikram Kumar Yadav	900 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
12.	Rita Jha w/o Madhukant Jha	15 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
13.	Rambriksh Mandal s/o Late Nandeshwar Mandal	238 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated



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			March 2026 issued with 15 days to respond.
14.	Dr. Puneel Kumar	255 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
15.	Vikesh Kumar Singh s/o Shashi Bhushan Pra.	30 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
16.	Dr. K.N.P. Sinha	537 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
17.	Dr. Shikhar Vasini w/o Dr. Ramakant Thakur	1155 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
18.	Bharatendu Jha s/o Swikriti Mishra Shastri	1904 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated



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			March 2026 issued with 15 days to respond.
19.	Md. Shabbir Kohinoor s/o Abdul Ghafoor	354 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
20.	Lalan Kumar Yadav s/o Vishundev Yadav	1701 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
21.	Rambriksh Mandal s/o Late Nandeshwar Mandal	760 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
22.	Dr. Lalji Choudhary s/o Rishidev Choudhary	96 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
23.	Dr. Ganesh Mahto s/o Mahadev Mahto	(i) 105 sq. ft. (ii) 990 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated



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			March 2026 issued with 15 days to respond.
24.	Mahendra Mandal s/o Jitan Mandal	465 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
25.	Pawan Purve s/o Ganesh Purve	1856 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
26.	Raju Kujra s/o Mitan Kujra	240 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
27.	Praveen Ranjan Dev s/o Bhuvaneshwar Lal Dev	287 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
28.	Bharat Sahni s/o Dukha Sahni	1200 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated



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			March 2026 issued with 15 days to respond.
29.	Rajendra Wari s/o Bisho Wari	440 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
30.	Yogendra Sahni s/o Manjar Sahni	240 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
31.	Dr. Ashok Prasad Yadav s/o Harinandan Yadav	535 sq. ft.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.



**TABLE — B: GANGASAGAR POND — PROTECTED BY HON'BLE
HIGH COURT, PATNA INTERIM ORDERS**

Sl. No.	Name and Address	Area	Case details	Remarks
1.	Sangeeta Devi w/o Shashi Bhushan Prasad	375 sq. ft.	C.W.J.C. No. 24638/2018	Notice issued in Form 1 & 2. Show Cause

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				Notice NOT issued — interim protection order subsisting.
2.	Sunil Kumar Mishra s/o Vishwanath Mishra	586 sq. ft.	C.W.J.C. No. 24638/2018	Notice issued in Form 1 & 2. Show Cause Notice NOT issued — interim protection order subsisting.
3.	Dr. Jitendra Kumar s/o Devendra Pra. Sahu	1134 sq. ft.	C.W.J.C. No. 24638/2018	Notice issued in Form 1 & 2. Show Cause Notice NOT issued — interim protection order subsisting.
4.	Dr. P.K. Natacharya	1160 sq. ft.	C.W.J.C. No. 5094/2024	Notice issued in Form 1 & 2. Show Cause Notice NOT issued — interim protection order subsisting.



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5.	Dinkar Pra. Singh s/o Late Chandeshwar Pra. Singh	575 sq. ft.	C.W.J.C. No. 5410/2024	Notice issued in Form 1 & 2. Show Cause Notice NOT issued — interim protection order subsisting.
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6. That insofar as the **Dighhi Pond** is concerned, Encroachment Case No. 02/2014-15 (and 10/2019-20) has been initiated in respect of Khasra No. 629, Mouza Haweli Darbhanga, Jalkar Bankar, Thana No. 458/509, Anchal Sadar. A total of fifty-four (54) encroachers were identified in Encroachment Cases pertaining to Dighhi Pond. The details of those upon whom Show Cause Notices have been issued and those who are protected by interim orders of the Hon'ble High Court, Patna are set out hereinbelow:



TABLE — C: DIGHHI POND — ENCROACHERS UPON WHOM SHOW CAUSE NOTICES HAVE BEEN ISSUED

Sl. No.	Name and Address	Area	Action Taken / Status
1.	Kamal Prasad s/o Triveni Ram Sah	1.37 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.

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2.	Rajesh Sah s/o Late Kishore Sah	2.15 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
3.	Vinod Yadav s/o Mohan Yadav	0.66 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
4.	Shambhu Kumar s/o Ram Jyeshth Kumar	0.61 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
5.	Sanjay Yadav s/o Rajeshwar Yadav	0.52 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
6.	Virendra Kumar Srivastava s/o Dinanath Prasad	1 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.



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7.	Rahul Kumar & Rohit Kumar s/o Gauri Shankar Pandey	1.31 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
8.	Shyam Prasad s/o Late Kedar Prasad	1.04 Dec	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
9.	Shyam Nandan Das s/o Late Chandra Nath Das	0.51 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
10.	Indra Mohan Jha s/o Late Yogendra Jha	1.14 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
11.	Dr. Durganand Jha s/o Late Samhu Kant Jha	6.17 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.



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12.	Vishwanath Jha s/o Late Bindeshwari Prasad	1.24 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
13.	Sachchidanand Singh S/o Late Baleshwar Singh		Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
14.	Uday Shankar Choudhury s/o Late Dharm Narayan Choudhury		Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
15.	Dr. Shiv Shankar Jha s/o Late Devchandra Jha	1.50 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
16.	Vishwa Mohan Singh (Engineer)	1.19 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.



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17.	Nathuni Kumar s/o Late Gangadhar Kumar	0.43 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
18.	Asok Jha S/o Late Yogendra Nath Jha		Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
19.	Dr. A.K. Shukla	0.06 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
20.	Diwakar Mishra		Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
21.	Shankar Mandal S/o Late Ramlochan Mandal, Shyam Mandal S/o Shivji Mandal		Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.



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22.	Ramshish Mandal and Ratan Mondal S/o Late Jaleshwar Mondal		Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
23.	Ramnath Mahto S/o Maheshwar Mahto		Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
24.	Cemetery Bhikha Sah Salami (Kabristan)	1.42 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
25.	Rajesh Mahto s/o Yogendra Mahto	2.11 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
26.	Urmila Devi w/o Vipin Ram	1.61 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.



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27.	Parikshan Paswan	1.55 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
28.	Sitaram Mahto s/o Suraj Mahto	1.97 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
29.	Ram Vilas Ram s/o Bhaglu Ram	1.61 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
30.	Raju Ram s/o Late Manju Ram	1.51 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
31.	Community Building (Samudayik Bhawan) occupied by Durga Ram Timber Shop	1.71 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.



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32.	Durga Ram s/o Late Raghuni Ram	1.88 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
33.	Ram Kumar Ram s/o Janak Ram	2.35 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
34.	Kalavati Devi w/o Shashi Chandra Jha	2.86 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
35.	Shobha Gupta w/o Pramod Gupta	0.29 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
36.	Poonam Devi w/o Santosh Ram	0.33 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.



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37.	Bhogi Jha	0.19 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
38.	Parmanand Choudhary s/o Late Ramakant Choudhary	0.51 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
39.	Kedar Mishra s/o Sury Narayan Mishra	0.73 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
40.	Vipin Kant Rai	1.44 Dec	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
41.	Amod Kumar Lal Das s/o Late Mahadir Lal Das	0.30 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.



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42.	Lakhmi Kant Jha s/o Late Gangadhar Jha	0.26 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.
43.	Holy Cross School	0.22 Dec.	Notice issued in Form 1 & 2. Final Show Cause Notice dated March 2026 issued with 15 days to respond.

TABLE — D: DIGHHI POND — PROTECTED BY HON'BLE HIGH COURT, PATNA INTERIM ORDERS



Sl. No.	Name and Address	Area	Case details	Remarks
1.	Pawan Mishra s/o Gourishankar Mishra	2.27 Dec	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim protection order in C.W.J.C. No. 21009/2019 subsisting.
2.	Amalendu Thakur s/o Krit Narayan Thakur	1.44 Dec.	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim



				protection order in C.W.J.C. No. 21009/2019 subsisting.
3.	Smt. Kunti Devi w/o Late Raj Kishore Prasad	0.17	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim protection order in C.W.J.C. No. 21009/2019 subsisting.
4.	Ashok Narayan Thakur s/o SuryaDev Thakur	1.60 Dec	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim protection order in C.W.J.C. No. 21009/2019 subsisting.
5.	Prof. Manjula Sinha S/o Ram Chiranjivi Prasad	0.97 Dec	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim protection order in C.W.J.C. No. 21009/2019 subsisting.



6.	Vijay Singh	0.68 Dec.	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim protection order in C.W.J.C. No. 21009/2019 subsisting.
7.	Dr. Achayta Nand Prasad Son of Harindar Prasad	0.39 Dec	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim protection order in C.W.J.C. No. 21009/2019 subsisting.
8.	Satish Chandra Jha s/o Late Pitambar Jha	4.50 Dec.	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim protection order in C.W.J.C. No. 21009/2019 subsisting.
9.	Ram Vilas Mandal s/o Parmeshwar Mandal	0.91 Dec.	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim protection order in C.W.J.C. No.



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				21009/2019 subsisting.
10.	Umesh Mandal S/o Ram Lakhan Mandal	1.19 Dec	C.W.J.C. No. 21009/2019	Show Cause Notice NOT issued — interim protection order in C.W.J.C. No. 21009/2019 subsisting.

7. That the Answering Respondent submits that in compliance with the Order dated 28.08.2025 of this Hon'ble Tribunal, the Circle Officer, Sadar, Darbhanga has issued a **Final Show Cause Notice** to all identified encroachers against whom no interim order or stay has been granted by the Hon'ble High Court at Patna. The said Final Show Cause Notice has been issued pursuant to the Bihar Public Land Encroachment Act, 1956, and calls upon each of the concerned encroachers to show cause, within **15 (Fifteen) days** from the date of its receipt/service, as to why an Order of Eviction and Demolition should not be passed against them under Section 4 of the Bihar Public Land Encroachment Act, 1956. The Notice further warns each encroacher that failure to respond or substantiate any lawful claim shall result in an ex-parte Order of Eviction and Demolition without further notice, and that the cost of such demolition shall be recoverable as arrears of land revenue.



Copy of the list of encroachers and their respective details are attached herewith and marked as Annexure R/1 Collectively.

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8. That the Answering Respondent respectfully submits that as regards encroachers who have obtained interim protection orders from the Hon'ble High Court at Patna, the District Administration is actively pursuing appropriate legal remedies through competent legal representation to seek vacation of these interim orders while ensuring strict adherence to due process. The Answering Respondent is fully committed to expeditiously comply with the directions of this Hon'ble Tribunal once those legal impediments are removed.
9. That the Answering Respondent reaffirms that the Urban Development and Housing Department, Government of Bihar, Patna, has designated Bihar Urban Infrastructure Development Corporation Limited (BUIDCo) as the executing agency for comprehensive rejuvenation and beautification of the three water bodies, and a tender worth Rs. 70,34,17,000/- (Rupees Seventy Crores Thirty-Four Lakhs Seventeen Thousand Only) has been published for the restoration works. Additionally, the Bihar State Bridge Construction Corporation Limited has been appointed as the executing agency for the Inter-Pond Connectivity Project valued at Rs. 16,52,61,000/- for creating hydraulic connectivity between all three ponds through engineered channels.
10. That the Answering Respondent (i.e., District Magistrate, Darbhanga) states and submits that they are ready and willing to abide by the order(s) and direction(s) made by this Hon'ble Tribunal and have taken all possible steps to comply with the directions of the Hon'ble Tribunal and the Inspection Committee.
11. I state that the statements contained in Paragraphs 1 to 10 are true to the best of my knowledge and belief; those made in paragraphs 7



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is based on records; and the rest are humble submissions before this Hon'ble Tribunal.

Identified by me

Deonand Prasad
Advocate
11-3-26

KAUSHAL KUMAR
DEPONENT

Identified by the deponent
who has signed in my presence

Before me

D. K. ...

11.3.26

Notary Public



Sri/Smt. *Kaushal Kumar*
Identified by Sri. *D. Prasad*
Advocate Solemnly Affirmed &
Declared Before me

D. K.
UMA KANT BHAGAT
Notary Public, Darbhanga

11.3.26

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VERIFICATION

I, KAUSHAL KUMAR, son of Sri Jai Prakash, aged about 40 years old, by occupation — Government Service, working as District Magistrate, Darbhanga, having my office at Collectorate, Darbhanga, District Darbhanga, State of Bihar, do hereby verify that the contents of paragraphs 1 to 11 of the above Additional Affidavit are true and correct to the best of my knowledge, information and belief derived from records and no part thereof is false and nothing material has been concealed therefrom.

Verified at Darbhanga on this _____ day of March, 2026.



KAUSHAL KUMAR

DEPONENT



भारत सरकार
Government of India



श्रीकाश कुमार
Kaushal Kumar
जन्म तिथि/DOB: 15/06/1985
पुरुष / MALE



7924 0255 9302

मेरा आधार, मेरी पहचान



भारत सरकार
Unique Identification Authority of India

पता:
आम्बेडकर श्री जय प्रकाश, काशी स्थान,
चौक थाना, सम्पतचा, पटना,
बिहार - 800009

Address:
S/O. Sri Jai Prakash, kasi
chowk thana, Sampatcha
Patna.
Bihar - 800009

7924 0255 9302



KAUSHAL KUMAR



SHOW CAUSE NOTICENotice No.: 739 /AO/Sadar/Darbhanga/2026Dated: 07/03/2026

To,

1. Kamal Prasad Sah, S/o- Triveni Ram Sah
2. Rajesh Sah, S/o- Kishor Sah
3. Vinod Yadav, S/o- Mohan Yadav
4. Shambhu Kumar, S/o- Ram Jyeshtha Kumar
5. Sanjay Yadav, S/o- Rajeshwar Yadav
6. Virendra Kumar Srivastava, S/o- Dinanath Prasad
7. Rahul Kumar & Rohit Kumar, S/o- Gaurishankar Pandey
8. Shyam Prasad, S/o- Late Kedar Prasad
9. Shyam Nandan Das, S/o- Late Chandranath Das
10. Indra Mohan Jha, S/o- Late Yogendra Jha
11. Dr. Durganand jha, S/o- late Shambhu kant jha
12. Vishwanath Jha, S/o- Late Vindeshwari Prasad
13. Sachchidanand Singh, S/o- Late Baleshwar Singh
14. Uday Shankar Chaudhary, S/o- Late Dharm Narayan Chaudhary
15. Dr. Shiv Shankar Jha, S/o- Devchandra Jha
16. Vishva Mohan Singh (Engineer)
17. Nathuni Kumar, S/o- Late Gangadhar Kumar
18. Ashok Jha, S/o- Late Yogendra Nath Jha
19. Dr. A. K. Shukla
20. Dr. Diwakar Mishra, S/o- —
21. Shankar Mandal, S/o- Late Ramlochan Mandal, Shyam Mandal, S/o- Shivji Mandal
22. Ramshish Mandal & Ratan Mandal, S/o- Late Jaleshwar Mandal
23. Ramnath Mahto, S/o- Maheshwar Mahto
24. Kabristan Bhikha Sah Salami
25. Rajesh Mahto, S/o- Yogendra Mahto
26. Urmila Devi, D/o- Vipin Ram
27. Parikshan Paswan, S/o- —
28. Sitaram Mahto, S/o- Suraj Mahto
29. Ram Vilas Ram, S/o- Bhaglu Ram
30. Raju Ram, S/o- Late Manju Ram
31. Samudayik Bhawan Kabja Durga Ram Lakdi Dukan
32. Durga Ram, S/o- Late Raghuni Ram
33. Umesh Ram, Father- Kishori Ram
34. Ram Kumar, S/o- Janak Ram
35. Kalawati Devi, w/o- Shashi Chandra Jha
36. Shobha Gupta, w/o- Pramod Gupta
37. Poonam Devi, w/o - Santosh Ram
38. Bhogi Jha, S/o-
39. Parmanand Chaudhary, S/o- Late Ramakant Chaudhary
40. Kedar Mishra, S/o- Surya Narayan Mishra
41. Vipin Kant Rai, S/o- Late Ram Prakash Rai
42. Amod Kumar Lal Das, S/o- Late Mahavir Lal Das
43. Lakshmikant Jha, S/o- Late Gangadhar Jha
44. Holy Cross School

**Mauza – Haveli Jalkar Bankar, Thana No. 458/509,
Anchal – Sadar, District – Darbhanga, Bihar.**



Ref.:

- v. **Encroachment Case No. 02/2014-15 and 10/2019-20 under the Bihar Public Land Encroachment Act, 1956**
- vi. **Patrank 1 & 2 – Notices issued under the Bihar Public Land Encroachment Act, 1956**
- vii. **O.A. No. 155/2022/EZ, NGT Eastern Zone Bench, Kolkata – Order dated 23.03.2023**
- viii. **M.A. No. 18/2024/EZ in O.A. No. 155/2022/EZ – Orders dated 30.04.2024 and 28.08.2025**

Sub: Final Show Cause Notice against the Illegal encroachment over Government/Public Land in pursuance of the binding orders of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O.A. No. 155/2022/EZ and M.A. No. 18/2024/EZ.

Sir,

7. You are hereby put to notice that you stand identified as an encroacher over Government/Public Land bearing Khasra No. 629 (old), Mauza – Haveli Jalkar Bankar, Thana No. 458/509, Anchal – Sadar, District – Darbhanga, which is a public land as defined under Sub-Section (2) of Section 2 of the Bihar Public Land Encroachment Act, 1956. The said land forms part of the contiguous water body comprising the three interconnected ponds, namely, Ganga Sagar, Dighi and Harai in Darbhanga City, which together extend approximately 1.8 km from North to South and are registered in the records of the Bihar State Wetland Development Authority. Upon joint inspection conducted by the Expert Committee constituted by the Hon'ble Tribunal, it was found that permanent (pucca) and temporary (kacha) structures had been illegally raised by encroachers upon the Government land surrounding these ponds and are being used for residential and/or commercial purposes, thereby adding directly to the pollution load upon the said ponds.



8. That in the matter of Talab Bachao Abhiyan vs. Govt. of Bihar & Ors., the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide its Order dated 23.03.2023 in O.A. No. 155/2022/EZ directed that all illegal constructions and encroachments upon the three ponds shall be removed and the High-Level Committee constituted thereunder shall expeditiously take steps for removal of encroachments. Pursuant to the said Order and in exercise of powers under the Bihar Public Land Encroachment Act, 1956, this office issued notices under the aforesaid Encroachment Case Nos. 02/2014-15 and 10/2019-20, including Patrank 1 and 2, duly served upon you and other encroachers, calling upon them to either vacate the encroached Government land or produce documentary evidence in support of their occupancy. However, you have neither vacated the encroached land nor produced any document or evidence to establish any lawful right or title over the said land till date.



9. That the Circle Officer, Sadar, Darbhanga, is acting in furtherance of and in compliance with the binding directions of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata issued in O.A. No. 155/2022/EZ and M.A. No. 18/2024/EZ. It is further clarified that this notice is being issued to you as you are not among the persons in whose favour any interim protection has been granted by the Hon'ble High Court, Patna in C.W.J.C. No. 21009/2019, and accordingly, no legal impediment exists to the issuance and enforcement of this notice against you.

10. That in compliance with the Order dated 28.08.2025 passed in M.A. No. 18/2024/EZ by the Hon'ble NGT, Eastern Zone Bench, Kolkata, wherein it has been directed to file an Additional Response furnishing all requisite details regarding the particulars of the encroachers. This Final Show Cause Notice is accordingly being issued in compliance with the said direction, and constitutes the last opportunity afforded to you before initiation of coercive action.

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11. You are accordingly called upon to show cause, within 15 (Fifteen) days from the date of receipt/service of this notice, as to why an Order of Eviction and Demolition should not be passed against you under Section 4 of the Bihar Public Land Encroachment Act, 1956. You shall appear and submit your written reply along with documentary proof of any lawful right or occupancy over the said land; or any order of a Court or Tribunal staying or restraining your eviction.
12. In the event of your failure to respond within the stipulated period, or failure to substantiate your claim of lawful occupancy with cogent documentary evidence, it shall be presumed that you have no lawful right, title, or interest over the said land, and this office shall, without any further notice to you, pass an ex-parte Order of Eviction and Demolition under the Bihar Public Land Encroachment Act, 1956, and shall cause the encroached land to be vacated through police force. The entire cost and expenses of such demolition and eviction shall be recoverable from you as arrears of land revenue under the said Act.

Treat this notice with utmost urgency and importance.

Circle Officer

Sadar, Darbhanga

District - Darbhanga, Bihar

C.C.

The District Magistrate, Darbhanga.

SHOW CAUSE NOTICENotice No.: 740 /AO/Sadar/Darbhanga/2026Dated: 07/03/2026

To,

1. Shyamanand Jha, S/o- Mohan Jha
2. Vijay Paswan
3. Bablu, S/o-Vijay Prasad
4. Mohan Jha, S/o-Ramakant Jha
5. Narendra Kumar Mishra, S/o- Budhinath Mishra
6. Kashinath Mishra, S/o- Butti Nath Mishra
7. Ramesh Mishra & Diwakar M'shra, S/o Sitti Nath Mishra
8. Kartik Mishra, S/o- Mahesh Mishra
9. Dr. Rajendra Mishra, S/o- Late Mahavir Mishra
10. Veena Singh, w/o- Late Ramdev Prasad Sinha
11. Ram Ranjan Kumar, S/o- Vikram Kumar Yadav
12. Rita Jha, w/o- Madhukant Jha
13. Ramvuksh Mandal, S/o- Late Nandeshwar Mandal
14. Dr. Puneel Kumar
15. Vikesh Kumar, S/o- Shashi Bhushan Prasad
16. Dr. K. N. P. Sinha
17. Lalan Kumar Yadav, S/o- Vishundev Yadav
18. Ramvuksh Mandal, S/o- Late Nandeshwar Mandal
19. Dr. Lalji Chaudhary, S/o- Rishidev Chaudhary
20. Dr. Jitendra Kumar, S/o- Devendra Prasad Sahu
21. Dr. P. K. Bhattacharya, S/o-
22. Dinkar Prasad Singh, S/o- Late Chandeshwar Prasad Singh
23. Dr. Ganesh Mahto, S/o- Mahadev Mahto
24. Mahendra Mandal, S/o- Jitan Mandal
25. Pawan Purve, S/o- Ganesh Purve
26. Raju Kujra, S/o- Mitran Kujra
27. Praveen Ranjan Dev, S/o- Bhuvneshwar Lal Dev
28. Bharat Sahni, S/o- Dukha Sahni
29. Rajendra Vari, S/o- Bisho Vari
30. Yogendra Sahni, S/o- Manjar Sahni
31. Dr. Ashok Prasad Yadav, S/o- Harinandan Yadav
Mauza – Haveli Jalkar Bankar, Thana No. 458/509,
Anchal – Sadar, District – Darbhanga, Bihar.

Ref.:

- i. **Encroachment Case No. 03/2014-15 and 19/2021-22 under the Bihar Public Land Encroachment Act, 1956**

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- ii. Patrank 1 & 2 - Notices issued under the Bihar Public Land Encroachment Act, 1956
 - iii. O.A. No. 155/2022/EZ, NGT Eastern Zone Bench, Kolkata - Order dated 23.03.2023
 - iv. M.A. No. 18/2024/EZ in O.A. No. 155/2022/EZ - Orders dated 30.04.2024 and 28.08.2025

Sub: Final Show Cause Notice against the Illegal encroachment over Government/Public Land in pursuance of the binding orders of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in O.A. No. 155/2022/EZ and M.A. No. 18/2024/EZ.

Sir,

1. You are hereby put to notice that you stand identified as an encroacher over Government/Public Land bearing Khasra No. 865 (old), Mauza - Haveli Jalkar Bankar, Thana No. 458/509, Anchal - Sadar, District - Darbhanga, which is a public land as defined under Sub-Section (2) of Section 2 of the Bihar Public Land Encroachment Act, 1956. The said land forms part of the contiguous water body comprising the three interconnected ponds, namely, Ganga Sagar, Dighi and Harai in Darbhanga City, which together extend approximately 1.8 km from North to South and are registered in the records of the Bihar State Wetland Development Authority. Upon joint inspection conducted by the Expert Committee constituted by the Hon'ble Tribunal, it was found that permanent (pucca) and temporary (kacha) structures had been illegally raised by encroachers upon the Government land surrounding these ponds and are being used for residential and/or commercial purposes, thereby adding directly to the pollution load upon the said ponds.
2. That in the matter of Talab Bachao Abhiyan vs. Govt. of Bihar & Ors., the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide its Order dated 23.03.2023 in O.A. No. 155/2022/EZ directed that all illegal constructions and encroachments upon the three ponds shall be removed and the High-Level Committee



constituted thereunder shall expeditiously take steps for removal of encroachments. Pursuant to the said Order and in exercise of powers under the Bihar Public Land Encroachment Act, 1956, this office issued notices under the aforesaid Encroachment Case Nos. 03/2014-15 and 19/2021-22, including Patrank 1 and 2, duly served upon you and other encroachers, calling upon them to either vacate the encroached Government land or produce documentary evidence in support of their occupancy. However, you have neither vacated the encroached land nor produced any document or evidence to establish any lawful right or title over the said land till date.

3. That the Circle Officer, Sadar, Darbhanga, is acting in furtherance of and in compliance with the binding directions of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata issued in O.A. No. 155/2022/EZ and M.A. No. 18/2024/EZ. It is further clarified that this notice is being issued to you as you are not among the persons in whose favour any interim protection has been granted by the Hon'ble High Court, Patna in C.W.J.C. No. 24638/2018, C.W.J.C. No. 5094/2024, or C.W.J.C. No. 5410/2024, and accordingly, no legal impediment exists to the issuance and enforcement of this notice against you.
4. That in compliance with the Order dated 28.08.2025 passed in M.A. No. 18/2024/EZ by the Hon'ble NGT, Eastern Zone Bench, Kolkata, wherein it has been directed to file an Additional Response furnishing all requisite details regarding the particulars of the encroachers. This Final Show Cause Notice is accordingly being issued in compliance with the said direction, and constitutes the last opportunity afforded to you before initiation of coercive action.
5. You are accordingly called upon to show cause, within 15 (Fifteen) days from the date of receipt/service of this notice, as to why an Order of Eviction and Demolition should not be passed against you under Section 4 of the Bihar Public Land Encroachment Act, 1956. You shall appear and submit your written reply along with



documentary proof of any lawful right or occupancy over the said land; or any order of a Court or Tribunal staying or restraining your eviction.

6. In the event of your failure to respond within the stipulated period, or failure to substantiate your claim of lawful occupancy with cogent documentary evidence, it shall be presumed that you have no lawful right, title, or interest over the said land, and this office shall, without any further notice to you, pass an ex-parte Order of Eviction and Demolition under the Bihar Public Land Encroachment Act, 1956, and shall cause the encroached land to be vacated through police force. The entire cost and expenses of such demolition and eviction shall be recoverable from you as arrears of land revenue under the said Act.

Treat this notice with utmost urgency and importance.



Circle Officer *3/26*

Sadar, Darbhanga

District - Darbhanga, Bihar

C.C.

The District Magistrate, Darbhanga.



ATTESTED

UMA KANT BHAGAT
Notary Public, Darbhanga